

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 1146 of 2019**

**IN THE MATTER OF:**

**Prayag Polytech Pvt. Ltd.**

**...Appellant**

**Vs**

**Beoworld Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Vipul Ganda, Ms. Shreya Jian and Ms. Alexandra Celestine, Advocates.**

**For Respondent: Mr. Vivek Sibal, Mr. Nikhil Kohli, Mr. Gunjan Tejwani and Mr. Vibhuti Dikshit, Advocates.**

**ORDER**

**27.01.2020** Mr. Bipul Ganda learned Advocate for the Appellant and Mr. Shri Vivek Sibal, learned Advocate for the Respondent-Corporate Debtor are present. Learned Counsel for the Appellant- Financial Creditor submits that he has instructions to withdraw the Appeal but only with a request that the cost imposed by the Adjudicating Authority may be set aside. Learned Counsel for the Respondent does not object to the withdrawal or setting aside of the cost.

For the above reasons, we set aside the cost of Rs. 1 lakh imposed by the Adjudicating Authority (National Company Law Tribunal, Bench-III, New Delhi) in IB-155/(ND)/2019 vide impugned order dated 05.9.2019. Otherwise, the Appeal stands withdrawn unconditionally without reserving the right to challenge the same very Impugned Order.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)